

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 08/09 held on 23.05.2008.

The Meeting No.08/09 of Norms Committee-II was held on 23.05.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A.S. Sandhoo, Director	DIT
3.	Shri B.D. Ghosh, Addl. IA	M/o Steel
4.	Shri. D.C. Suri, Addl. IA	DHI
5.	Shri A.K. Mishra, AD	M/o Steel
6.	Shri K. K. Funda, AD	DC(SSl)
7.	Shri Shyam Sunder, Dy. DGFT	DGFT.
8.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.: 1/8/81-ALC2/2008	Party Name:GPT STEEL INDUSTRIES LTD	Meet No/Date:8/81-ALC2/2008 21.05.2008	Status: Case Added
	HQ File :01/81/050/00066/AM09/	RLA File :08/24/040/00227/AM07/	Lic.No/Date:0810061090 17.11.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 06/02/2007. Hence decided to withdraw the case. We may inform RA accordingly.			

2	Case No.:2/8/81-ALC2/2008	Party Name:GPT STEEL INDUSTRIES LTD	Meet No/Date:8/81-ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00067/AM09/	RLA File :08/24/040/00293/AM07/	Lic.No/Date:0810062265 09.01.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 13/02/2007. Hence decided to withdraw the case. We may inform RA accordingly.			

3	Case No.:3/8/81-ALC2/2008	Party Name:GPT STEEL INDUSTRIES LTD	Meet No/Date:8/81-ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00068/AM09/	RLA File :08/24/040/00305/AM07/	Lic.No/Date:0810062390 15.01.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 27/02/2007. Hence decided to withdraw the case. We may inform RA accordingly.			

4	Case No.:20/8/81-ALC2/2008	Party Name:CONTROL TECHNIQUES INDIA PVT. LIMITED,	Meet No/Date:8/81-ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00085/AM09/	RLA File :04/24/040/00413/AM07/	Lic.No/Date:0410087064 22.01.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 01/05/2007. Hence decided to withdraw the case. We may inform RA accordingly.			

5	Case No.:4/8/81-ALC2/2008	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:8/81-ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00069/AM09/	RLA File :08/24/040/00210/AM07/	Lic.No/Date:0810064267 16.04.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 18/09/2007. Hence decided to withdraw the case. We may inform RA accordingly.			

6	Case No.:5/8/81-ALC2/2008	Party Name:HI-REL ELECTRONICS PVT. LIMITED,	Meet No/Date:8/81-ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00070/AM09/	RLA File :08/24/040/00063/AM08/	Lic.No/Date:0810065358 12.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008.The committee observed that this case will be considered as offline case in meeting dated 10.06.2008. As per the decision the case is under consideration of DIT. We may withdraw the case from there and is re-listed on 24.06.2008.			

7	Case No.:6/8/81-ALC2/2008	Party Name:HI-REL ELECTRONICS PVT. LIMITED,	Meet No/Date:8/81-ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00071/AM09/	RLA File :08/24/040/00064/AM08/	Lic.No/Date:0810065359 12.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 02/04/2008. Hence decided to withdraw the case. We may inform RA accordingly.			

8	Case No.:7/8/81-ALC2/2008	Party Name:SAI FLIPPED COIL PVT. LTD.,	Meet No/Date:8/81-ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00072/AM09/	RLA File :08/24/040/00095/AM08/	Lic.No/Date:0810065963 13.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The committee observed that this case will be considered as offline case in meeting dated 10.06.2008. As per the decision the comments from DC(SSi) are awaited. We may withdraw the case from there and is re-listed on 24.06.2008.			

9	Case No.:8/8/81-ALC2/2008	Party Name:SAI FLIPPED COIL PVT. LTD.,	Meet No/Date:8/81-ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00073/AM09/	RLA File :08/24/040/00100/AM08/	Lic.No/Date:0810066034 17.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 04/12/2007. Hence decided to withdraw the case. We may inform RA accordingly.			

10	Case No.:9/8/81-ALC2/2008	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:8/81- ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00074/AM09/	RLA File :08/24/040/00033/AM08/	Lic.No/Date:0810066256 31.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 16/10/2007. Hence decided to withdraw the case. We may inform RA accordingly.			

11	Case No.:10/8/81-ALC2/2008	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:8/81- ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00075/AM09/	RLA File :08/24/040/00034/AM08/	Lic.No/Date:0810066257 31.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 16/10/2007. Hence decided to withdraw the case. We may inform RA accordingly.			

12	Case No.:11/8/81-ALC2/2008	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:8/81- ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00076/AM09/	RLA File :08/24/040/00060/AM08/	Lic.No/Date:0810066349 03.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 16/10/2007. Hence decided to withdraw the case. We may inform RA accordingly.			

13	Case No.:12/8/81-ALC2/2008	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:8/81- ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00077/AM09/	RLA File :08/24/040/00061/AM08/	Lic.No/Date:0810066351 03.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 16/10/2007. Hence decided to withdraw the case. We may inform RA accordingly.			

14	Case No.:13/8/81-ALC2/2008	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:8/81- ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00078/AM09/	RLA File :08/24/040/00129/AM08/	Lic.No/Date:0810066653 17.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 18/03/2008. Hence decided to withdraw the case. We may inform RA accordingly.			

15	Case No.:14/8/81-ALC2/2008	Party Name:SAI FLIPPED COIL PVT. LTD.,	Meet No/Date:8/81- ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00079/AM09/	RLA File :08/24/040/00145/AM08/	Lic.No/Date:0810067011 06.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 05/02/2007. Hence decided to withdraw the case. We may inform RA accordingly.			

16	Case No.:15/8/81-ALC2/2008	Party Name:SAI FLIPPED COIL PVT. LTD.,	Meet No/Date:8/81- ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00080/AM09/	RLA File :08/24/040/00152/AM08/	Lic.No/Date:0810067102 11.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 05/02/2007. Hence decided to withdraw the case. We may inform RA accordingly.			

17	Case No.:17/40/80-ALC2/2007	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:8/81-ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/80/050/00602/AM08/	RLA File :11/24/040/00047/AM08/	Lic.No/Date:1110016440 27.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation on net to net basis with accountability clause, as per written comments of DIT vide their letter No. 17(20)/2008-IPHW dated 16.05.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

18	Case No.:23/8/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:8/81-ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00088/AM09/	RLA File :05/24/040/00600/AM08/	Lic.No/Date:0510212897 03.12.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- After taking clue from Engineering Tables 6 & 10 and SION C-1392, quantities of import items may be allowed as under: 1. Words "Aluminium Bars/Flats" may be deleted from the description of import item S.No.1 and its quantity may be allowed as applied for inclusive of 1 % wastage. 2. Quantity of import item at S.No.2 may be allowed as 513.4 kgs after taking clue from Engineering Table 10. 3. Quantities of import items at S.No.3 & 4 may be allowed as applied for inclusive of 5 % wastage. 4. Quantity of import item at S.No.5 may be allowed as 53.8 Kgs. R/A may take suitable consequential action accordingly.			

19	Case No.:24/8/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:8/81-ALC2/2008 21.05.2008	Status:Case Added
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HQ File :01/81/050/00089/AM09/	RLA File :05/24/040/00612/AM08/	Lic.No/Date:0510212898 03.12.2007	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- After taking clue from Engineering Tables 5, 6 & 10 and SIONs C-1382/C-1392, quantities of import items may be allowed as under: 1. Words "Aluminium Bars/Flats" may be deleted from the description of import item S.No.1 and its quantity may be allowed as applied for inclusive of 1 % wastage. 2. Quantity of import item at S.No.2 may be allowed as applied for inclusive of 1 % wastage. 3. Quantity of import item at S.No.3 may be allowed as applied for inclusive of 2 % wastage. 4. Quantities of import items at S.No.4, 5 & 6 may be allowed as 4239.2 Kgs, 2119.7 Kgs & 211.9 Kgs respectively inclusive of 5 % wastage. R/A may take suitable consequential action accordingly.			

Case No.:16/8/81-ALC2/2008	Party Name:HI-REL ELECTRONICS PVT. LIMITED,	Meet No/Date:8/81- ALC2/2008 21.05.2008	Status:Case Added
HQ File :01/81/050/00081/AM09/	RLA File :08/24/040/00241/AM08/	Lic.No/Date:0810069781 24.01.2008	Defer Date:
20	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.		

21	Case No.:17/8/81-ALC2/2008	Party Name:MASIBUS AUTOMATION AND INSTRUMENTATION PVT.LTD.	Meet No/Date:8/81- ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00082/AM09/	RLA File :08/24/040/00234/AM08/	Lic.No/Date:0810069870 30.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

22	Case No.:25/8/81-ALC2/2008	Party Name:P.M.ELECTRONICS LTD.	Meet No/Date:8/81- ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00090/AM09/	RLA File :05/24/040/00850/AM08/	Lic.No/Date:0510216261 12.02.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. After deliberating upon the case, the norms committee decided to refer the case to PIC for clarification regarding export of refurbished transformers. The case stands deferred and to be relisted on 08.07.2008.			

23	Case No.:29/8/81-ALC2/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:8/81-ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00094/AM09/	RLA File :04/24/040/00313/AM08/	Lic.No/Date:0410093806 12.02.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case and after taking clue from SION S. No. C-1210, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

24	Case No.:26/8/81-ALC2/2008	Party Name:OBERTHUR CARD SYSTEMS PVT.LTD.,	Meet No/Date:8/81-ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00091/AM09/	RLA File :05/24/040/00874/AM08/	Lic.No/Date:0510216457 14.02.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 08.07.2008.			

25	Case No.:22/8/81-ALC2/2008	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:8/81-ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00087/AM09/	RLA File :05/24/040/00541/AM08/	Lic.No/Date:0510216699 19.02.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- After taking clue from Engineering Table 6, quantities of import items may be allowed as under: 1. Quantity of import item at S.No.1 may be allowed as 24723 kgs inclusive of 1 % wastage. 2. Quantity of import item at S.No.2 may be allowed as 77030 Kgs inclusive of 5 % wastage. 3. Description of import item at Sl. No 3 may be modified as “ Aluminium Ingots/Rods/ wire” and its quantity may be allowed as 113843 Kgs inclusive of 1 % wastage. 4. Import item at Sl. No. 4 may be deleted as export products are PVC insulated. R/A may take suitable consequential action accordingly.			

26	Case No.:32/8/81-ALC2/2008	Party Name:MOLEX (INDIA) LIMITED,	Meet No/Date:8/81-ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00097/AM09/	RLA File :07/24/040/00743/AM08/	Lic.No/Date:0710056212 03.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The committee decided that a copy of the application of the firm may be referred to DOT for examination and comments. The case stands deferred and to be relisted on 08.07.2008.			

27	Case No.:34/8/81-ALC2/2008	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:8/81-ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00099/AM09/	RLA File :07/24/040/00770/AM08/	Lic.No/Date:0710056200 03.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.07.2008: - 1. Information in respect of Sl.No. 3, 8 & 11 of the Standard Deficiency Format.			

28	Case No.:33/8/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:8/81-ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00098/AM09/	RLA File :07/24/040/00757/AM08/	Lic.No/Date:0710056217 04.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.07.2008: - 1. Information in respect of Sl.No. 3, 4, 5, 10 & 11 of the Standard Deficiency Format.			

29	Case No.:30/8/81-ALC2/2008	Party Name:CONTROL TECHNIQUES INDIA PVT. LIMITED,	Meet No/Date:8/81-ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00095/AM09/	RLA File :04/24/040/00392/AM08/	Lic.No/Date:0410094274 05.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 08.07.2008.			

30	Case No.:31/8/81-ALC2/2008	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:8/81-ALC2/2008 21.05.2008	Status:Case Added
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	HQ File :01/81/050/00096/AM09/	RLA File :07/24/040/00767/AM08/	Lic.No/Date:0710056291 07.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.07.2008: - 1. Information in respect of Sl.No. 3, 4, 5, 8 & 11 of the Standard Deficiency Format.			

	Case No.:35/8/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:8/81- ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00100/AM09/	RLA File :07/24/040/00816/AM08/	Lic.No/Date:0710056286 07.03.2008	Defer Date:
31	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008.The committee observed that the application furnished by RA Bangalore is different from the one uploaded online by NIC. It has been decided to seek clarification from RA for the anomaly.			

32	Case No.:27/8/81-ALC2/2008	Party Name:OBERTHUR CARD SYSTEMS PVT.LTD.,	Meet No/Date:8/81-ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00092/AM09/	RLA File :05/24/040/00942/AM08/	Lic.No/Date:0510217901 14.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 08.07.2008.			

33	Case No.:28/8/81-ALC2/2008	Party Name:OBERTHUR CARD SYSTEMS PVT.LTD.,	Meet No/Date:8/81-ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00093/AM09/	RLA File :05/24/040/00943/AM08/	Lic.No/Date:0510217906 14.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 08.07.2008.			

34	Case No.:19/8/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:8/81-ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00084/AM09/	RLA File :07/24/040/00861/AM08/	Lic.No/Date:0710056584 25.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 08.07.2008.			

35	Case No.:18/8/81-ALC2/2008	Party Name:PRIMA AUTOMATION (INDIA) PVT.LTD.,	Meet No/Date:8/81- ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00083/AM09/	RLA File :08/92/040/00010/AM09/	Lic.No/Date:0810071158 09.04.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

36	Case No.:21/8/81-ALC2/2008	Party Name:PUNJAB LIGHTING AIDS PVT. LTD.,	Meet No/Date:8/81- ALC2/2008 21.05.2008	Status:Case Added
	HQ File :01/81/050/00086/AM09/	RLA File :22/24/040/00008/AM09/	Lic.No/Date:2210007755 02.05.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 08.07.2008.			

PART –AR-FRESH

Case No. AR-7	M/S Iqxm Electronics,Bangalore
Meeting No.08/81	F.No.01/81/50/231/am01/DES-II
Dated: 21-05-2008	Advance Licence No.0710004243 dt.26-05-2000

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The committee decided that a copy of the application of the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 08.07.2008.

PART –C- FRESH

Case No. C - 4	M/s Honeywell Electrical Devices and Systems India Ltd.
Meeting No.08/81	F.No.01/81/162/1189 /AM08/DES-II
Dated: 21-05-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 08/81 held on 23.05.2008. The committee decided to examine the case on file and a copy of the application of the firm may also be referred to EOU section for their comments. The case stands deferred and to be relisted on 08.07.2008.
